

Notice Calling for suggestions, views, comments etc from stakeholders on the draft notification regarding removal of 'Boudouin test' requirement for Blended edible Vegetable Oil and revision of special provisions relating to sale of vanaspati in Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011.

File No. Stds/O&F/Notification (8)/FSSAI-2017. In the Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011,

(a) in regulation 2.1, in sub-regulation 2.1.1, the third provision starting with the words "provided further that in respect of" and ending with the words "for 5 minutes" and the fourth paragraph starting with the words "provided further that in respect of " and ending with the words "for 2.5 hours" shall be omitted.

(b) in regulation 2.3, in sub-regulation 2.3.15, for the clause (3), the following shall be substituted, namely-

“(3)Vanaspati, Interesterified vegetable oil/fat, Bakery shortening, Bakery and Industrial Margarine, Table Margarine and Fat spreads shall be prepared from any of the edible vegetable oils whose standards are prescribed under sub regulation 2.2 of the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 or any other edible vegetable oil with prior approval of the Food Authority.”